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পত্রীভূক্ত নম্বৰ-৭৬৮/৯৭

Registered No.-768/97

অসম



ৰাজপত্ৰ

সম্মত্বময়

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No.51 Dispur, Thursday, 29th March, 2001, 8th Chaitra, 1923 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 29th March, 2001

No.LGL.118/95/140 :--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information :

ASSAM ACT NO. VIII OF 2001

((Received the Assent of the Governor on 21 st March, 2001)

THE MISING AUTONOMOUS COUNCIL
(AMENDMENT) ACT, 2001AN
ACTFURTHER TO AMEND THE MISING AUTONOMOUS COUNCIL
ACT, 1995

- Preamble.** Whereas it is expedient further to amend the Mising Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;
- Assam
Act-XXVI
of 1995.
- It is hereby enacted in the Fifty-second Year of the Republic of India as follows :-
- Short title, extent and commencement.** 1.(1) This Act may be called the Mising Autonomous Council (Amendment) Act, 2001.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.
- Amendment of long title.** 2. In the principal Act, in the long title, the word "administrative" shall be omitted.
- Amendment of preamble.** 3. In the preamble, for the words "comprising of the satellite areas of Village Councils formed out of blocks of contiguous village, each having more than 50% population of Mising Community, without having any compact area", the words "comprising of core areas covering the existing Tribal Belts and Blocks, Tribal Sub-Plan Areas and the satellite areas and other Villages having 50% or more tribal population" shall be substituted.
- Amendment of section 2.** 4. In the principal Act, after the existing clauses, the following new clauses shall be inserted, namely :-
- "(t) Commission" means the Assam State Election Commission constituted vide Government Notification No.PDA.116/94/6 dt. 31.5.1994 ;
- (u) "core Areas" means compact areas as may be notified by the Government under this Act.
- (v) "Tribal Belts/Blocks/Tribal Sub-Plan Areas" means areas notified as such under the Assam Land and Revenue Regulation, 1886 and also identified by the Department of Welfare of Plain Tribes and Backward Classes, Government of Assam."
- Assam
Regulation
1 of 1886.

Amendment of section 3. 5. In the principal Act, for the word "specified", the word "notified" shall be substituted and the words "by notification", occur after the word "the Government" shall be omitted.

Amendment of section 4. 6. In the principal Act, for the existing sub-sections (1) and (2), the following shall be substituted and the existing sub-section (3) shall be renumbered as sub-section (2), namely :- "4 (1) There shall be a Village Council for each block of villages as may be notified by the Government under sub-section (1) of section 3 consisting of approximately 6000 to 8000 tribal population."

Amendment of section 6. 7. In the principal Act, in section 6, for sub-section (1) the following shall be substituted, namely :-

"(1) The General Council shall consist of 40(forty) members of which 36(thirty six) shall be directly elected and 4(four) shall be nominated by the Government with the concurrence of the Mising Autonomous Council from amongst the groups of communities residing in the Council Area and not otherwise represented in the General Council. Out of the 40 (forty) seats, 20(twenty) seats shall be reserved for Tribals belonging to Mising Community and 6(six) seats shall be reserved for women of any community." ;

(ii) for sub-section(4), the following shall be substituted, namely :-

"(4) The elected members of the General Council shall, at the first meeting to be convened by an officer authorised by the Government, after the election for the purpose of constitution of the Executive Council, elect from amongst themselves by a secret ballot one of the members to be the Chairman of the meeting to conduct the proceeding where he shall also cast his vote and elect from amongst themselves in the manner prescribed :-

- (i) one member to be the Chairman ;
- (ii) one member to be the Deputy Chairman ;
- (iii) one Chief Executive Councillor of the Executive Council ;
- (iv) one Deputy Chief Executive Councillor of the Executive Council ;

(v) as many Executive Councillors as may be decided by the General Council, but not exceeding one-third of the total number of members of the General Council."

Amendment of section 24. 8. In the principal Act, in section 24, in sub-section (1), the word "seven" shall be omitted.

- Substitution of section 30. 9. In the principal Act, for section 30, the following shall be substituted, namely :-
"30. The quorum for transaction of business at a meeting of the Executive Council shall be one-third of the total strength of the Executive Councillors. The meeting shall be conducted by the Chief Executive Councillor by giving 7(seven) days' clear notice in writing to each member of the Executive Council."
- Amendment of section 48. 10. In the principal Act, in section 48, for sub-section (2), the following shall be substituted, namely :-
"(2) There shall be 36 (thirtysix) constituencies in the Council Area for electing members to the General Council. Each constituency shall be a single member constituency."
- Amendment of section 50. 11. In the principal Act, in section 50, in sub-section (4), for the word "Government", the word "Commission" shall be substituted.
- Substitution of section 52. 12. In the principal Act, for section 52, the following shall be substituted, namely :-
"52. Election of members for the purpose of constituting the General Council and the Village Council shall be held on such date or dates as may be notified by the Commission in consultation with the Government."
- Substitution of section 53. 13. In the principal Act, for section 53, the following shall be substituted, namely :-
"53. A person shall be qualified to be elected as member of either to the Village Council or to the General Council if he is an elector as defined in clause (e) of section 2."
- Amendment of section 57. 14. In the principal Act, in section 57, for the word "Government", the word "Commission" shall be substituted.
- Amendment of section 60. 15. In the principal Act, in section 60, for clause (a), the following shall be substituted, namely :-
"(a) The designation of the officer or authority to whom the power to determine the territorial limits of the constituencies under section 48 may be delegated, and the manner in which the electoral roll shall be maintained by the Commission."

M. K. Deka,

Secretary to the Government of Assam,
Legislative Department.